BEFORE THE NATIONAL COMPANY TRIBUNAL, MUMBAI BENCH, MUMBAI

T.C.P. NO.134/I&BP/NCLT/MB/MAH/2017

CORAM: **SHRI M. K. SHRAWAT**
MEMBER (JUDICIAL)

In the matter of Sections 433(e) and (f) and 434 of the Companies Act, 1956.

M/s. SE FREIGHT AND LOGISTICS LIMITED PRIVATE LIMITED. ... **PETITIONER**

VERSUS

MAHARASHTRA POWER TRANSMISSION STRICTIRES PRIVATE LIMITED. ... **RESPONDENT.**

PRESENT ON BEHALF OF THE PARTIES:

None present.

ORDER

Pronounced on: 18.07.2017

1. None present from the side of Creditor or Debtor.
2. On perusal of Form 5 it is noticed that the outstanding claim is Rs. 2,73,000/-.
3. It appears that the Petitioner is not interested in pursuing the Petition.
4. The Petition is not maintainable, hence dismissed. Consigned to Records.

Sd/-
M.K. Shrawat
Member (Judicial)

Dated: 18.07.2017

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